

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.958/2022

KUSH KALRA

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

Date : 06-04-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Ms. Jyotika Kalra, AOR

For Respondent(s)

Mr. R Venkataramani, AG
Mr. Tushar Mehta, SG
Ms. Deepabali Dutta, Adv.
Mr. Rajat Nair, Adv.
Mr. Mayank Pandey, Adv.
Mr. Anandh Venkataramani, Adv.
Mrs. Vijayalakshmi Venkataramani, Adv.
Mr. Vinayak Mehrotra, Adv.
Ms. Mansi Sood, Adv.
Mr. Chitvan Singhal, Adv.
Ms. Sonali Jain, Adv.
Mr. Abhishek Kumar Pandey, Adv.
Mr. Raman Yadav, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Dhawal Uniyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 Mr R Venkataramani, Attorney General for India states that amendments to the Code of Civil Procedure 1908 are under active consideration of the Union Government together with amendments to several other statutes. Hence, he requests that the hearing of the matter may be deferred to the month of July 2023.
- 2 List the Petition on 24 July 2023.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar